

- (1) Whether the Ordinance and the provisions thereof are in accordance with the provisions of the Constitution;
- (2)(i) Whether the Order of the Tribunal constitutes a report and decision within the meaning of Section 5(2) of the Act; and
(ii) Whether the Order of the Tribunal is required to be published by the Central Government in order to make it effective;
- (3) Whether a Water Disputes Tribunal constituted under the act is competent to grant any interim relief to the parties to the dispute.

of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

The motion was adopted.

13.10 hrs.

ELECTION TO COMMITTEES

(i) COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

[English]

The Minister of Human Resource Development (Shri Arjun Singh) :
Sir, I beg to move :

"That in pursuance of clause 9(1) (e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

Mr. Speaker : The question is :

"That in pursuance of clause 9(1) (e) of the Scheme for the Administration and Management

13.11 hrs.

(ii) COUNCIL OF INDIAN INSTITUTES OF TECHNOLOGY

The Minister of Human Resource Development (Shri Arjun Singh) :
Sir, I beg to move :

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology for a period of three years from the date of their election, subject to other provisions of the said Act."

Mr. Speaker : The question is :

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology for a period of three years from the date of their election, subject to other provisions of the said Act."